

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

CRIMINAL WRIT PETITION NO.237 OF 2020

(Krishnaswami s/o. Narsimhaswami Vangipuram .vs. State and another)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 27.4.2020.

Heard Mr.S.D.Sahoo, learned Counsel for the petitioner and Mr.B. Lonare, learned Additional Public Prosecutor for respondent nos. 1 and 2.

As per the submissions of petitioner, he has applied for grant of furlough leave. The application is pending before the Competent Authority. Therefore, he approached this Court for issuance of directions to the Competent Authority to release him on furlough leave.

The Competent Authority is directed to decide the application of petitioner within a period of fifteen days from the date of this order. The petition is disposed of.

JUDGE

jaiswal

